

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar Judicial, Jammu)

Subject:- Cancellation of allotment of Chambers at District Court Complex, Janipur, Jammu.

ORDER

No.: 59/RJ/HCWJ/2026

Dated: 23-02-2026

Whereas, vide High Court Order No. 949 dated 02.01.2016, two hundred thirteen (213) chambers at District Court Complex, Janipur, Jammu, were allotted to Advocates subject to prescribed terms and conditions;

Whereas, under Condition No. 4, allottees were required to deposit the monthly licence fee with the Registrar Judicial, High Court Wing, Jammu, failing which the allotment was liable to cancellation;

Whereas, number of allottees failed to deposit the requisite licence fee despite issuance of notices dated: 27.06.2019, 23.02.2021, 09.07.2021, 22.12.2023, 13.03.2024 and 03.09.2024;

Whereas, the Hon'ble Committee for allotment of chambers to Advocates, in its meeting held on 20.12.2024, directed cancellation of the allotment in favour of the defaulting Advocates, which was accepted by Hon'ble the Chief Justice;

Whereas, vide Order No. 88/RJ/HCWJ/2025 dated 26.03.2025, the concerned allottees were granted time up to 10.04.2025 to hand over possession, but as reported by the In-charge, Lawyers' Chamber Section, the chambers have not been vacated and remain under their lock;

Whereas, the Hon'ble Committee in its meeting dated 06.02.2026 directed the Registrar Judicial, High Court Wing, Jammu, to take over possession of the cancelled chambers along with recovery of arrears of rent;

Now, therefore, in pursuance of the aforesaid directions, the allotment of the below-mentioned allottees is hereby cancelled in terms of Rule 12 of the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and Licence Fee) Rules, 2024, and the security deposit is forfeited in terms of Rule 16 thereof.

Further, the following main allottees are directed to hand over possession of the respective chambers along with arrears of rent to the Registrar Judicial, High Court Wing, Jammu, on or before 10.03.2026.

S.No.	Name of the Main Allottee/Advocate	Chamber No.
01.	Sh. Mohan Lal Gupta	29
02.	Sh. Naresh Kumar Sharma	129
03.	Sh. Dharamvir	196
04.	Sh. Sukhvinder Singh	199

By order.

(Swati Gupta)
Registrar Judicial
21/2/26

No: 463-69/RJ/HCWJ/2026 Dated: 23-02-2026

Copy to the :-

- 1/ Worthy Registrar General, High Court of J&K and Ladakh for information. This is in reference to your office communication No. 12218/RG/LP dated: 7-03-2025.
- 2/ President, J&K High Court Bar Association, Jammu for information.
- 3/ Shri Mohan Lal Gupta, Advocate
- 4/ Shri Naresh Kumar Sharma, Advocate
- 5/ Shri Dharamvir, Advocate
- 6/ Shri Sukhvinder Singh, Advocate

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Incharge NIC High Court wing, Jammu for uploading the same on the website of High Court.

Registrar Judicial
21/2/26